

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Nineteenth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1978

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

NINETEENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on the 9th May, 1978 for—

- I. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 12th May, 1978.
- III. Reconsideration of the classification of the following Bills:—
 - (1) The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit, M.P.
 - (2) The Constitution (Amendment) Bill, 1977 (*Amendment of article 18, etc.*) by Shri Mrityunjay Prasad, M.P.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shrimati Parvathi Krishnan and Shri Arjun Singh Bhadoria attended.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Minimum Wages (Amendment) Bill, 1978 (Amendment of sections 2 and 3) by Shrimati Parvathi Krishnan and (ii) the Indian Trusteeship Bill, 1978 by Shri Arjun Singh Bhadoria be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

5. The Members concerned had been invited to present their views on their resolutions before the Committee. None of them attended.

6. The Committee recommend the allocation of time as follows:—

- | | |
|---|---------|
| (1) Resolution regarding Inter-State Rivers. | 2 hours |
| (2) Resolution regarding amendment of the Representation of the People Act. | 2 hours |
| (3) Resolution regarding declaration of National Holidays. | 2 hours |

Reconsideration of the Classification of Bills

7. The Committee then considered the requests of Dr. Vasant Kumar Pandit and Shri Mrityunjay Prasad to reconsider their earlier decisions (*vide Third and*

[P.T.O.]

Seventh Reports respectively) regarding the classification of the following Bills:—

- (1) The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit.
- (2) The Constitution (Amendment) Bill, 1977 (*Amendment of article 18, etc.*) by Shri Mrityunjay Prasad.

8. The Members-in-charge of the Bills were invited to attend the sitting. Dr. Vasant Kumar Pandit attended.

9. On reconsideration, the Committee recommend that the Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit might be placed in category 'A'.

The Committee did not see any justification in altering the original categorisation of the Constitution (Amendment) Bill, 1977 (*Amendment of article 18, etc.*) by Shri Mrityunjay Prasad.

Recommendations

10. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 9 above, be agreed to by the House.

NEW DELHI;

May 9, 1978
Vaisakha 19, 1900 (Saka)

GODEY MURAHARI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

| S. No. | Name of the Bill and the Member-in-charge | Bill No. | Category recommended | Time allocated by the Committee |
|--------|---|------------|----------------------|---------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | The Motor Vehicles (Amendment) Bill, 1978 (Amendment of section 95) by Shri R. D. Gattani | 67 of 1978 | B | 2 hours |
| 2 | The Code of Criminal Procedure (Amendment) Bill, 1978 (Insertion of new section 40A) by Shri Tej Pratap Singh | 75 of 1978 | B | 2 hours |
| 3 | The Trade and Merchandise Marks (Amendment) Bill, 1978 (Amendment of sections 78, 79 etc.) by Shri Kanwar Lal Gupta | 80 of 1978 | B | 2 hours |
| 4 | The Constitution (Amendment) Bill, 1978 (Amendment of article 30) by Shri G. M. Banatwalla | 72 of 1978 | B | 2 hours |
| 5 | The Minimum Wages (Amendment) Bill, 1978 (Amendment of sections 2 and 3) by Shrimati Parvathi Krishnan | 81 of 1978 | A | 2 hours |
| 6 | The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1978 (Amendment of sections 2, 17, etc.) by Shrimati Parvathi Krishnan | 82 of 1978 | B | 2 hours |
| 7 | The Constitution (Amendment) Bill, 1978 (Amendment of article 48 and Seventh Schedule) by Shri R.D. Gattani | 73 of 1978 | B | 2 hours |
| 8 | The Indian Trusteeship Bill, 1978 by Shri Arjun Singh Bhadoria | 74 of 1978 | A | 2 hours |